



Government of Jammu and Kashmir,  
Civil Secretariat: Finance Department,

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Notification

Jammu, the 25th April, 2016.

**SRO 138** . — In exercise of the powers conferred by proviso to section 124 of the constitution of Jammu & Kashmir, the Governor is pleased to direct that the following amendment shall be made in the Jammu and Kashmir Civil Service Regulations, 1956, namely:-

**(A) After article 240-A (vii), the following shall be inserted as Article 240-A(viii).**

**240-A (viii)** Elderly pensioners shall be paid additional pension at the age of 80, 85, 90, 95 and 100 years in relation to the basic pension at these ages as per following rates:-

Age of pensioner	Additional quantum of pension
From 80 years to less than 85 years	20% of basic pension
From 85 years to less than 90 years	30% of basic pension
From 90 years to less than 95 years	40% of basic pension
From 95 years to less than 100 years	50% of basic pension
100 years or more	100 % of basic pension

Note: The payment of additional pension shall be regulated as under:-

- 1) Additional pension shall be payable from the first of the month in which the pensioner attains the prescribed age and shall be recorded distinctly in the pension payment order by the Pension Disbursing Authority. Dearness Relief shall also be payable on additional pension.
- 2) Whenever the age of pensioner is available on the pension payment order, the additional pension may also be paid by the pension disbursing authorities without any further authorization from the Accountant General.
- 3) In case the exact date of birth of old pensioner is not available either in the P.P.O. or in the office records but an indication regarding the age of pensioner is available in the office record, the additional pension shall be paid from 1<sup>st</sup> January of the year following the year in which the pensioner has completed the age of 80 years, 85 years etc. based on PPO/office records.

In case neither the exact date of birth nor the age is available either in the PPO or in the office records, the pension disbursing authority/Bank will send an intimation to the pensioner about the non-availability of the information

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